

**HIGH COURT OF DELHI: NEW DELHI**

No. 1167/M&C/DHC/2020

Dated: 17.11.2020

**OFFICE ORDER**

Vide this Court's Office Order No. 322/RG/DHC/2020 dated 15.08.2020, it was directed that the Courts subordinate to this Court shall not pass any adverse order in non-urgent/routine matters where the concerned advocate/litigant is unable to join the proceedings through video conferencing, till the time the physical functioning of the courts is resumed.

The matter has been reviewed by this Court and the aforesaid direction stands modified to the extent that if an advocate/litigant stays away from the virtual proceedings after being intimated that a case would be taken up on a particular date, it be left to the discretion of the concerned court to proceed further in the matter, depending on the urgency and/or other attending circumstances.



(Manoj Jain)

Registrar General

Endst. No. 15386 -15418

Dated: 17.11.2020

Copy forwarded for information & necessary action, if any, to:-

1. The Secretary General, Supreme Court of India, New Delhi.
2. The Registrar Generals of all the High Courts in India.
3. The Secretary, Govt. of India, Ministry of Home Affairs, New Delhi.
4. The Principal Secretary (Law, Justice & L.A), Govt. of N.C.T. of Delhi.
5. The Secretary, Bar Council of India, New Delhi.
6. The Secretary, Bar Council of Delhi, New Delhi.
7. The Secretary, Supreme Court of India Bar Association, New Delhi.
8. The Secretary, Delhi High Court Bar Association, New Delhi.
9. All the Principal District & Sessions Judges, Delhi.
10. The Principal District & Sessions Judge cum Special Judge (PC Act)(CBI), Rouse Avenue Courts Complex, Delhi.
11. The Principal Judge, Family Courts (HQ), Dwarka Courts Complex, Dwarka, New Delhi, with the request to circulate the Office Order to all the Principal Judges, Family Courts.
12. The Member Secretary, Delhi Legal Services Authority (DLSA), Patiala House, New Delhi.
13. The Member Secretary, Delhi High Court Legal Services Committee, Delhi High Court.
14. The Commissioner of Police, Delhi Police, Delhi.
15. The Director (Academics), Delhi Judicial Academy, Delhi.
16. The Director of Prosecution, CBI, Block No. 3, II Floor, CGO Complex, Lodhi Road, Delhi.
17. The Director of Prosecution, Directorate of Prosecution, Tis Hazari, Delhi.
18. The Director General Narcotics Control Bureau, West Block, I Wing-5, Sector-7, R.K. Puram, Delhi.
19. The Superintendent Jail, Tihar/Rohini/Mandoli, Delhi.
20. The Secretary, Delhi Bar Association, Tis Hazari, Delhi
21. The Secretary, Bar Association, New Delhi Courts, Patiala House, New Delhi
22. The Secretary, Bar Association, Karkardooma Courts, Shahdara, Delhi
23. The Secretary, Bar Association, Rohini Courts, Rohini, Delhi
24. The Secretary, Bar Association, Dwarka Courts, Dwarka, New Delhi
25. The Secretary, Bar Association, Saket Courts, Saket, New Delhi.

26. Joint Registrar-cum- Secretary to Hon'ble the Chief Justice/ All Registrars/OSDs/Coordinator (DIAC).
27. All Joint Registrars/Deputy Registrars/Assistant Registrars/Deputy Controller of Accounts/ Assistant Registrar (Library)/Joint Director (IT).
28. The Deputy Registrar-cum-P.A. to Registrar General.
29. Private Secretaries to all Hon'ble Judges.
30. All Admn. Officers (Judicial) / Court Masters/ Branch In-charge/Librarian.
- ✓ 31. P.A. to Registrar (IT) with the request to arrange to upload the Office Order on the website of this Court.
32. Copy to be displayed on the Notice Board.
33. Guard file.

As directed by worthy Registrar (IT), this Office Order be uploaded on the website of this Court.

Sanjeet  
17/11/2020  
PA to Registrar (IT)

Dr. (IT)